

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2892
ANSWERED ON:17.12.2008
INDUSTRIAL UNITS WITHOUT ENVIRONMENTAL CLEARANCE
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a large number of industrial units have come up without obtaining clearance from environmental angle during the last two years;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government against such industrial units?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS(SHRI NAMO NARAIN MEENA)

(a) to (c) The Environmental Impact Assessment (EIA) Notification, 2006, provides for mandatory prior environmental clearance for the categories of industrial units listed in its schedule. However, during appraisal of any project, under the EIA Notification, if an alleged violation is reported, the concerned State Governments are requested to take due action under Section 19 of the Environment (Protection) Act, 1986.

A total of five cases of industrial units one each in the States of Andhra Pradesh, Goa, Gujarat, Maharashtra and Uttarakhand were reported which have come up without prior environmental clearance during the last two years. These State Governments have been requested to take action, as above.